

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

RAJYA SABHA
STARRED QUESTION NO.49
TO BE ANSWERED ON 21.07.2022

FAKE AGENTS SENDING INDIANS ABROAD

*49. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

- (a) whether Government proposes to formulate any scheme to save the youth aspiring for a job abroad and falling prey to cheating or a conspiracy and if so, the details thereof;
- (b) the details of the States from where maximum number of youth travel abroad for jobs, country-wise and State-wise; and
- (c) whether Government proposes to enact any legislation against such fake agents/agencies working in the country who mislead youth and if so, the details thereof?

ANSWER
THE MINISTER OF EXTERNAL AFFAIRS
(DR. SUBRAHMANYAM JAISHANKAR)

- (a) to (c) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE
RAJYA SABHA STARRED QUESTION NO. *49 REGARDING “FAKE
AGENTS SENDING INDIANS ABROAD” TO BE ANSWERED ON
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(a) Ministry has been making constant efforts to educate migrant youths about the perils of illegal channels. Following the implementation of the e-Migrate system in 2015, and with the welfare of aspiring emigrant youths in mind, ECR emigrants are recommended to seek overseas employment exclusively through legal channels, such as the e-Migrate portal.

Given that, this Ministry has also launched the '*Surakshit Jaaye Prasikshit Jaaye*' (*Go Safe, Go Trained*) campaign in 2018 to raise awareness and facilitate safe and legal migration. This motto has earlier been widely publicized through awareness generation workshops and Pre-Departure Orientation & Training (PDOT) imparted to the prospective migrants since its launch in March 2017. Due to COVID19 pandemic, online module of PDOT was launched in April 2021. The program is presently being popularized through 32 centers spread across the country. The goal is that well-informed migrant youths will be able to seamlessly integrate and have a safe and productive stay abroad.

MEA have an important role in the regulation of the Emigration process of Indian workers going abroad for employment, and ensuring their well-being and welfare. Many semi-skilled and less-skilled emigrant youths in the 'blue collar' category are required to get Emigration Clearance (EC) at 13 Protector of Emigrants offices across the country as a safety measure before proceeding for overseas employment. To expand the PoE office set up, Ministry approved establishment of PoE offices in Patna, Bengaluru and Guwahati in 2019 which are fully functional. Setting up new PoE offices in Ranchi, Tripura, Bhubaneswar and Ahmadabad are underway.

To promote legal migration, Ministry has taken several initiatives such as Pravasi Bhartiya Bima Yojna (PBBY), and revising the Indian Community Welfare Fund (ICWF) expenditure guidelines etc. for safety and welfare of migrant workers. PBBY was launched in 2017 to provide an insurance cover of Rs. 10 Lakhs in case of accidental death or permanent disability and other benefits at a nominal insurance premium of Rs 275 (for two years) and Rs 375 (for 3 years).

Ministry has also been working on various activities such as aligning e-Migrate portals with other Ministries in India as well as Governments of host countries for skilling and mapping overseas opportunities and promoting legal migration to boost the Indian workforce's sustainable employment ecosystem and entrepreneurship opportunities in order to maximize the benefits to the Indian emigrant youths.

Earlier, recruitment agents/agencies were mainly concentrated in large cities, which caused a significant issue with our youth falling prey to unlawful channels. In order to facilitate a large number of aspirant semi-literate youth living in rural India, a new scheme was launched in December 2017 to encourage registration of recruiting agents (RA) from small cities, towns, and distant villages. This scheme also aims to

provide business opportunities in the field of overseas employment to new entrepreneurs as well as those small entities already engaged in related activities such as travel consultancy, travel, and tourism. Any person wishing to register as a RA had to deposit a Bank Guarantee of Rs. 50 lakh as security deposit, with no limit on number of emigrant workers to be sent abroad. Under the new scheme, the Ministry opened registration for small RAs for sending 100 emigrant workers abroad by depositing BG of only Rupee 8 lakh. The new scheme also had provision to enhance the number of original permissible recruitment limit in multiple of 100 workers on submission of additional BG of Rupee 8 lakh per 100 additional workers thereby giving suitable option for future growth of the new entrepreneurs. A total of 557 new RAs have registered and benefited under the new initiative since its launch in December 2017.

Separately, the Ministry has been working with several state governments and stakeholders to disseminate information on the Indian diaspora and foreign jobs and to spread awareness about safe and illegal migration through MEA's state outreach programmes from time to time. Such outreach programmes were organized in Tamil Nadu, Telangana, Andhra Pradesh, Assam and West Bengal in 2021 and in Tamil Nadu and Kerala in 2022. The Ministry has also convened high-level conferences in January 2018 with all stakeholders including state government where all concerned authorities were sensitized on illegal recruitment being done by unscrupulous agents and duping our youth who aspire to go abroad for employment. They were also requested to proactively check the growth of illegal agents and to take strict actions against them including to launch awareness campaigns in vernacular medium for wider coverage and adaptation.

The Labour and Manpower Cooperation MOUs/Agreements are in place with the Gulf Cooperation Council countries (Bahrain, Kuwait, Oman, Qatar, Saudi Arabia, and United Arab Emirates) and Jordan that provide the overarching framework for cooperation on labour and manpower related issues. Further, to safeguard the specific interest of domestic workers in GCC Countries, who are often the most vulnerable category; Ministry has signed separate MOUs/Agreements on domestic workers with Kuwait and Saudi Arabia.

A Labour Mobility Partnership Agreement for cooperation in manpower was signed with Denmark in September 2009. India and Japan signed in January 2021 a Memorandum of Cooperation on a basic framework for partnership for Proper Operation of the system pertaining to "Specified Skilled Workers (SSW)" which would provide skilled workers from India an opportunity to work in the Japanese industrial and service sector in 14 select sectors. The Migration and Mobility MOUs/Agreements are also in place with France and the UK signed in March 2018 and May 2021 respectively. They provide the overarching framework for cooperation on migration and mobility related issues. A Labour and Mobility Agreement was also signed in September 2021 with Portugal for recruitment of Indian workers. Letters of Intent (LOIs) for further discussion on signing migration and mobility agreements with Germany (2018), Greece (2022), Denmark (2022) and Australia (2022) are already in place, while Ministry is engaged with negotiations with other identified countries (Mauritius and Malaysia). A list of MoUs/Agreements signed is at **Annexure '1'**.

(b) As per available data in the e-Migrate portal in respect of Emigration Check Required (ECR) and Emigration Check Not Required (ECNR) countries, the State-wise Emigration Clearance data for the period January 2021 till June, 2022 are attached at **Annexure '2' & '3'**. Country-wise data for Emigration Clearance issued for ECR countries is at **Annexure-4**.

The Country-wise figures provided by the Bureau of Immigration (BOI) of Indian nationals who went abroad on visit 'Employment/Work' from 1.1.2021 to 30.6.2022 is attached at **Annexure '5'**.

(c) The Ministry is in the process of bringing in a new legislation, "Emigration Bill 2022" to enhance the scope of existing Emigration Act 1983 which will further help in promotion of safe and legal migration to our aspiring youth and to save them from being duped by illegal recruitment agents. The process to draft a new emigration bill has been initiated by MEA and takes into account recommendation of the 23rd report of the Parliamentary Standing Committee on External Affairs (2018-2019) to provide for an overarching architecture for migration governance and institutional framework. After inter-Ministerial consultations, the draft was placed for public comments during May-July 2021 in Ministry's website. The final draft after due diligence was shared with other relevant Ministries, seeking their views before submitting the Draft Emigration Bill for Cabinet's approval.

Further, illegal recruitments and trafficking cases are presently being governed by specific rules and regulations as at **Annexure '6'**. Ministry receives complaints against such illegal recruitment agents from time to time through established mechanism. Such complaints are forwarded to relevant law enforcement agencies of State Governments concerned to take necessary actions as per the provision of Emigration Act.

ANNEXURE-1**List of MoUs / Agreements Signed**

Sl. No.	Country/Title	Date of Signing/validity	Advantages
1	Qatar - Agreement on the Regulation of the Employment of Indian Manpower. (Labour and Manpower)	11 April 1985 20 November 2007 (Additional Protocol) 4 Years, Automatic Renewal	To facilitate safe and legal entry of Indian manpower into Qatar , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the contract employment cycle.
2.	Kuwait - MoU on Labour, Employment and Manpower Development	10 April 2007 4 years, Automatic Renewal	To facilitate safe and legal entry of Indian manpower into Kuwait , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the contract employment cycle.
3.	Kuwait - MoU for cooperation on the Recruitment of Domestic Workers	MoU signed on 10 June, 2021 5 Years, Automatic Renewal	To facilitate safe and legal entry of domestic Workers into Kuwait , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the contract employment cycle.
4.	Bahrain - MoU on Labour and Manpower Development	17 June 2009 4 Years, Automatic Renewal	To facilitate safe and legal entry of Indian manpower into Bahrain , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the contract employment cycle.
5.	Oman - MoU in the field of Manpower	08 November 2008 5 Years, Automatic Renewal	To facilitate safe and legal entry of Indian manpower into Oman , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the contract employment cycle.
6.	UAE - MoU on Cooperation in the field of Manpower.	10 February 2018 4 Years, Automatic Renewal	To facilitate safe and legal entry of Indian manpower into UAE , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the contract employment cycle.
7.	Saudi Arabia - Agreement on Labour Cooperation for Domestic Service Workers Recruitment.	02 January 2014 5 years, Automatic Renewal	To facilitate safe and legal entry of Indian manpower into Saudi Arabia , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the

			contract employment cycle.
8.	Saudi Arabia - Agreement on Labour Co-operation for Recruitment of General Category Workers	03 April 2016 5 years, Automatic Renewal	To facilitate safe and legal entry of Indian manpower into Saudi Arabia , safeguard the rights of the Indian workers there and to ensure sound and effective administration of the contract employment cycle.
9.	Denmark - Labour Mobility Partnership Agreement	29 September 2009 5 years, Automatic Renewal	The MoU with Denmark provides mechanism for labour market expansion, employment facilitation, organized entry & orderly migration and exchange of information and cooperation in introducing best practices for mutual benefit.
10.	Jordan – MoU on Cooperation in the Field of Manpower	01 March 2018 5 years, Automatic Renewal	The MoU with Jordan facilitates collaboration in promoting best practices in the administration of contract employment for Indian workers.
11.	France - Migration and Mobility Partnership Agreement.	10 March 2018 7 years, Automatic Renewal	The agreement facilitates mobility of students, business peoples, young professionals, academics etc. It also provides for a mechanism to facilitate return of Indians under irregular situation in France.
12.	Portugal - Agreement on Recruitment of Indian Workers	Signed on 13 September, 2021 5 years, subject to renewal for successive periods	The agreement provides a mechanism through which the Portuguese employers can circulate vacancies across various sectors through e-Migrate Portal of Ministry.
13.	UK - MoU on Migration and Mobility Partnership.	Signed on 04 May, 2021 7 years, Automatic Renewal	It will provide post-study visa to Indian students and 3000 slot for Indian nationals under Young Professional Scheme for Diploma/Degree holders. It also provides for a mechanism to facilitate return of Indians under irregular situation in the UK.
14.	Japan - MoU on a basic Framework for partnership for Proper Operation of the system pertaining to “Specified Skilled Worker (SSW)”	18 January 2021 10 years, Automatic Renewal	The agreement covers provision for access to Japanese job market across 14 identified sectors -health care, construction, agriculture etc.

ECR data Jan' 2021 to June'2022	
MST_STATE_VALUE	EC COUNT
ANDAMAN & NICOBAR	5
ANDHRA PRADESH	14393
ARUNACHAL PRADESH	3
ASSAM	2281
BIHAR	55607
CHANDIGARH	242
CHHATTISGARH	86
DAMAN & DIU	15
DELHI	1296
GOA	583
GUJARAT	3298
HARYANA	1035
HIMACHAL PRADESH	359
JAMMU & KASHMIR	3709
JHARKHAND	3417
KARNATAKA	5009
KERALA	18815
LAKSHADWEEP	2
MADHYA PRADESH	836
MAHARASHTRA	6272
MANIPUR	13
MEGHALAYA	8
NAGALAND	5
ODISHA	7360
PUDUCHERRY	291
PUNJAB	10938
RAJASTHAN	25078
SIKKIM	2
TAMIL NADU	19539
TELANGANA	10417
TRIPURA	617
UTTAR PRADESH	102461
UTTARAKHAND	2682
WEST BENGAL	25205

ECNR data Jan' 2021 to June' 2022	
MST_STATE_VALUE	EC COUNT
ANDAMAN & NICOBAR	21
ANDHRA PRADESH	1169
ARUNACHAL PRADESH	30
ASSAM	64
BIHAR	716
CHANDIGARH	95
CHHATTISGARH	17
DADRA & NAGAR HAVELI	12
DAMAN & DIU	9
DELHI	114
GOA	25
GUJARAT	349
HARYANA	94
HIMACHAL PRADESH	88
JAMMU & KASHMIR	32
JHARKHAND	123
KARNATAKA	200
KERALA	951
LAKSHADWEEP	3
MADHYA PRADESH	30
MAHARASHTRA	361
MANIPUR	3
MEGHALAYA	5
NAGALAND	1
ODISHA	170
PUDUCHERRY	21
PUNJAB	618
RAJASTHAN	267
TAMIL NADU	696
TELANGANA	642
TRIPURA	3
UTTAR PRADESH	767
UTTARAKHAND	100
WEST BENGAL	735

COUNTRY WISE EC DATA FOR THE PERIOD OF 2021 TO 30TH JUNE 2022

COUNTRY	COUNT (January-December 2021)	COUNT (from January-June 2022)
BAHRAIN	6382	5949
IRAQ	935	348
INDONESIA	0	1
JORDAN	2386	1783
KUWAIT	10158	33631
LEBANON	54	122
MALAYSIA	36	1089
OMAN	19452	17967
QATAR	49579	13628
SAUDI ARABIA	32845	99452
SOUTH SUDAN	1	1
THAILAND	1	0
UNITED ARAB EMIRATES	10844	15235
TOTAL	132673	189206

Country- wise and Year-wise figure of Indian Nationals who went abroad & verbally disclosed their purpose of visit “ EMPLOYMENT/work” from 01.01.2021 to 30.06.2022			
DESTINATION COUNTRY	2021	2022	TOTAL
AFGHANISTAN	1325	86	1411
ALAND ISLANDS	4	4	8
ALBANIA	182	134	316
ALGERIA	1026	992	2018
AMERICAN SAMOA	0	1	1
ANDORRA	13	22	35
ANGOLA	1486	1077	2563
ANGUILLA	4	7	11
ANTARTICA	0	1	1
ANTIGUA AND BARABDOS	20	14	34
ARGENTINA	37	54	91
ARMENIA	121	36	157
ARUBA	25	11	36
AUSTRALIA	2382	19804	22186
AUSTRIA	314	367	681
AZERBAIJAN	163	153	316
BAHAMAS	242	310	552
BAHARIAN	38422	31190	69612
BANGLADESH	11349	8925	20274
BARBADOS	38	30	68
BELARUS	43	27	70
BELGIUM	1168	872	2040
BELIZE	9	31	40
BENIN	219	138	357
BERMUDA	94	92	186
BHUTAN	1369	194	1563
BOLIVIA	10	10	20
BOSNIA	6	4	10
BOTSWANA	397	380	777
BOUVET ISLAND	1	1	2
BRAZIL	233	196	429
BRUNEI	313	2104	2417
BULGARIA	39	41	80
BURKINA FASO	343	199	542
BURUNDI	227	98	325
CAMBODIA	108	378	486
CAMEROON	276	163	439
CANADA	24507	34976	59483
CAPE VERDE ISLANDS	3	7	10
CAYMAN ISLANDS	254	316	570
CENTRAL AFRICIAN REPUBLIC	95	46	141
CHAD	40	23	63

CHILE	50	31	81
CHINA	41	29	70
CHRISTMAS ISLANDS	0	2	2
COCOS (KEELING) ISLANDS	1	1	2
COG (CONGO)	2008	1849	3857
DESTINATION COUNTRY	2021	2022	Total
COLOMBIA	144	94	238
COMOROS	20	9	29
CONGO (DEMOCRATIC REPUBLIC OF)	568	467	1035
COOK ISLANDS	1	1	2
COSTA RICA	25	30	55
CUBA	513	102	615
CYPRUS	1142	1237	2379
CZECH	599	513	1112
DENMARK	973	844	1817
DJIBOUTI	193	196	389
DOMINICA	21	10	31
DOMINICAN REPUBLIC	13	11	24
EAST TIMOR (DEMOCRATIC REPUBLIC OF)	47	92	139
ECUADOR	46	25	71
EGYPT	845	342	1187
EL SALVADOR	2	5	7
EQUATORIAL GUINEA	107	65	172
ERITREA	61	42	103
ESTONIA	155	124	279
ETHIOPIA	1505	703	2208
FALKLAND ISLANDS (MALVINES)	4	15	19
FIJI	32	112	144
FINLAND	238	170	408
FRANCE	2096	1683	3779
FRANCE METROPOLITAN	2	0	2
FRENCH GUIANA	0	2	2
GABON	882	507	1389
GAMBIA	59	43	102
GEORGIA	45	61	106
GERMANY	12263	10583	22846
GHANA	1206	751	1957

GIBRALTAR	5	4	9
GREECE	286	376	662
GREENLAND	0	2	2
GRENADA	20	10	30
GUADELOUPE	0	1	1
GUAM	1	0	1
GUATEMALA	4	5	9
GUERNSEY	1	4	5
GUINEA	600	404	1004
GUINEA BISSAU	28	37	65
GUYANA	179	167	346
HAITI	25	55	80
HONDURAS	2	10	12
HONG KONG	1128	1171	2299
HUNGARY	711	792	1503
ICELAND	95	130	225
INDONESIA	1308	2040	3348
IRAN	526	329	855
IRAQ	4053	3020	7073
IRELAND	4204	3576	7780
ISLE OF MAN	5	13	18

DESTINATION COUNTRY	2021	2022	TOTAL
ISRAEL	3046	3532	6578
ITALY	1936	3040	4976
IVORY COST	968	627	1595
JAMAICA	155	202	357
JAPAN	564	2812	3376
JERSEY	2	8	10
JORDAN	4113	3809	7922
KAZAKHASTAN	748	1111	1859
KENYA	1884	1277	3161
KIRIBATI	6	16	22
KOREA(DPR)	21	52	73
KOREA(REPUBLIC OF)	886	754	1640
KUWAIT	28448	105213	133661
KYRGHYZSTAN	158	93	251
LAOS	45	135	180
LATVIA	106	115	221
LEBANON	462	481	943
LESOTHO	41	31	72

LIBERIA	184	130	314
LIBYA	46	13	59
LIECHTENSTEIN	2	1	3
LITHUANIA	93	141	234
LUXEMBOURG	418	231	679
MACAU	29	38	67
MACEDONIA	2	1	3
MADAGASCAR	168	156	324
MALAWI	423	401	824
MALAYSIA	3386	11935	15321
MALDIVES	18282	19232	37514
MALI	557	365	922
MALTA	880	1832	2712
MARSHALL ISLANDS	4	1	5
MARTINIQUE	8	4	12
MAURITANIA	176	112	288
MAURITIUS	2615	3922	6537
MAYOTTE	1	2	3
MEXICO	899	428	1327
MICRONESIA (FEDERATED STATES OF)	2	2	4
MOLDOVA	9	9	18
MONACO	5	3	8
MONGOLIA	158	105	263
MONTENEGRO	6	9	15
MONTSERRAT	1	1	2
MOROCCO	156	119	275
MOZAMBIQUE	1401	1000	2401
MYANMAR	403	483	886
NAMIBIA	376	295	671
NAURU	1	7	8
NEPAL	723	572	1295
NETHERLANDS	3917	3577	7494
NETHERLANDS ANTILLES	26	19	45
NEW CALEDONIA	0	22	22

DESTINATION COUNTRY	2021	2022	TOTAL
NEW ZEALAND	398	2234	2632
NICARAGUA	4	12	16
NIGER	209	131	340
NIGERIA	10180	4723	14903
NIUE ISLAND	2	0	2
NORFOLK ISLAND	4	12	16
NORTHERN MARIANA ISLANDS	1	2	3
NORWAY	477	591	1068
OMAN	80416	67002	147418

PAKISTAN	81	56	137
PALAU	1	1	2
PANAMA	17	32	49
PAPUA NEW GUINEA	181	277	458
PARAGUAY	8	7	15
PERU	8	12	20
PHILIPPINES	426	903	1329
POLAND	3354	3417	6771
PORTUGAL	462	373	835
PUERTO RICO	1	3	4
QATAR	191676	97644	289320
REPUBLIC OF CHINA TAIWAN	107	217	324
REPUBLIC OF CROATIA	582	1291	1873
REPUBLIC OF SLOVENIA	25	20	45
RESIDENT OF KOSOVO (UNMIK)	9	1	10
REUNION ISLAND	1	6	7
ROMANIA	2154	1268	3422
RUSSIAN FEDERATION	3104	2266	5370
RWANDA	477	242	719
SAINT CHRISTOPHER AND NEVIS	46	43	89
SAINT HELENA	8	6	14
SAINT LUCIA	36	33	69
SAINT PIERRE AND MIQUELON	1	4	5
SAINT VINCENT AND THE GRENADINES	1	5	6
SAMOA	1	0	1
SAN MARINO	5	3	8
SAO TOME AND PRINCIP	7	37	44
SAUDI ARABIA	45805	278058	323863
SENEGAL	408	302	710
SERBIA	901	1100	2001
SERBIA AND MONTENEGRO	4	2	6
SEYCHELLES	4438	3264	7702
SIERRA LEONE	424	275	699
SINGAPORE	39938	88767	128705
SLOVAK REPUBLIC	67	140	207
SOLOMON ISLANDS	12	14	26

SOMALIA	378	333	711
SOUTH AFRICA	2261	1491	3752
SOUTH GEORGIA AND SOUTH SANDWICH ISLANDS	2	1	3
SOUTH SUDAN	828	425	1253
SPAIN	744	726	1470
SRI LANKA	2896	2439	5335

DESTINATION COUNTRY	2021	2022	TOTAL
SUDAN	1036	703	1739
SURINAME	18	17	35
SVALABARD AND JAN MAYEN ISLANDS	1	1	2
SWAZILAND	233	214	447
SWEDEN	1408	972	2380
SWITZERLAND	1147	882	2029
SYRIA	41	18	59
TANZANIA	1336	864	2200
TAZIKISTAN	129	108	237
THAILAND	1352	2646	3998
TOGO	148	149	297
TOKELAU	0	1	1
TONGA	0	2	2
TRINIDAD AND TOBAGO	93	85	178
TUNISIA	48	53	101
TURKEY	536	464	1000
TURKMENISTAN	4	2	6
TURKS AND CAICOS ISLAND	19	21	40
TUVALU	1	0	1
UGANDA	2618	2031	4649
UKRAINE	1192	289	1481
UNITED ARAB EMIRATES	103597	103180	206777
UNITED KINGDOM	24075	22221	46296
UNITED STATES OF AMERICA	92295	132657	224952
URAGUAY	244	232	476
UZBEKISTAN	1058	866	1924
VANUATU	11	26	37

VENEZUELA	9	5	14
VIETNAM	575	1054	1629
VIRGIN ISLANDS (BRITISH)	14	12	26
VIRGIN ISLANDS (US)	1	2	3
WALLIS AND FUTUNA ISLANDS	18	23	41
WESTERN SAHARA	0	1	1
YEMEN	18	142	160
YUGOSLAVIA	0	1	1
ZAMBIA	1778	1161	2939
ZIMBABWE	259	190	449
TOTAL	833829	1136423	1970252

- **The Immoral Traffic (Prevention) Act, 1956 (ITPA)**
- **Criminal Law (amendment) Act 2013** has come into force wherein Section 370 of the Indian Penal Code has been substituted with Section 370 and 370A IPC which provide for comprehensive measures to counter the menace of human trafficking.
- There are other specific legislations enacted relating to trafficking in women and children: Prohibition of Child Marriage Act, 2006, Bonded Labour System (Abolition) Act, 1976, Child Labour (Prohibition and Regulation) Act, 1986, Transplantation of Human Organs Act, 1994, apart from specific Sections in the IPC, e.g. Sections 372 and 373 deal with selling and buying of girls for the purpose of prostitution.
- State Governments have also enacted specific legislations to deal with the issue. (e.g. The Punjab Prevention of Human Smuggling Act, 2012)
- Chapter VII article 24, 25, 26 27 and 28 of Emigration Act 1983 deals with punishment and offences for violation of this Act.
- **Advisories:** To improve the effectiveness in tackling the crime of human trafficking and to increase the responsiveness of the law enforcement machinery, MHA has issued following comprehensive advisories to all States/UTs:
 - Advisory for preventing crime of human trafficking, September 2009.
 - Advisory on crime against children, July 2010.
 - Advisory on missing children, January, 2012.
 - Advisory on Preventing and Combating cyber crime against children, 2012.
 - Advisory on Human Trafficking as Organized Crime, 2012.
 - Advisory on Preventing and combating human trafficking in India-dealing with foreign nationals May 2012.
 - SOP to handle trafficking of children for child labour, August 2013.
 - Advisory on MHA Web Portal on Anti Human Trafficking, May 2014.
 - Advisory for associating SSB and BSF in crime meetings, July 2015.
 - MHA Advisory on Preventing and Combating Human Trafficking during time of COVID-19, July 2020.
